

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 27 of 2014

Dated : 24th March, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Indraprastha Power Generation Ltd.Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari
Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1
Mr. Amit Kapur
Mr. Vishal Anand
Mr. Rahul for R.2 & R.3
Mr. Arjun

Appeal No. 28 of 2014

Pragati Power Corporation Ltd.Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari
Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1
Mr. Amit Kapur
Mr. Vishal Anand
Mr. Rahul for R.2 & R.3
Mr. Arjun

Appeal No. 32 of 2014

Delhi Transco Ltd. ... Appellant(s)

Versus

D.E.R.C. & Ors.	Respondent(s)
Counsel for the Appellant (s)	:	Mr. Anand K. Ganesan Ms. Swapna Seshdari
Counsel for the Respondent(s)	:	Mr. Manu Seshadri for R.1 Mr. Amit Kapur Mr. Vishal Anand Mr. Rahul for R.2 & R.3 Mr. Arjun

ORDER

It is reported by the learned counsel for the Appellant that even the current payment has not been paid by the Respondent. However, this is refuted by the learned counsel for the Respondent. Therefore, the learned counsel for the Appellant is directed to file the separate Application seeking for the said prayer.

Post the matter on **07.04.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js